

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 890 OF 2005

DHARAM PAL

.....

APPELLANT

VERSUS

STATE OF DELHI

.....

RESPONDENT

WITH

CRIMINAL APPEAL NO. 891 OF 2005

STATE OF NCT OF DELHI

.....

APPELLANT

VERSUS

DHARAM PAL

.....

RESPONDENT

JUDGMENT

O R D E R

Learned counsel for the appellant in Criminal Appeal No. 890 of 2005, on instructions from the client who is present in Court, prays that the appeal be dismissed as not pressed. We order, accordingly.

In view of the peculiar facts of the case, more

particularly, that the accused has himself withdrawn his appeal, we are not inclined to interfere in Criminal Appeal No. 891 of 2005 at this stage as we are told that the appellant in Criminal Appeal No. 890 of 2005 has already undergone the 7 years sentence awarded to him by the High Court.

Criminal Appeal No. 891 of 2005 stands dismissed.

J

.....
[HARJIT SINGH BEDI]

J

.....
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
OCTOBER 26, 2010.

JUDGMENT